

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) M/s. Glaxo Laboratories (India) Limited vide their letter dated the 13th November, 1981 have reported the imports of following penultimates/intermediates required for the production of Betamethasone and its derivatives:— (1) *Triene*:

<i>Year of Import</i>	<i>Quantity Imported (Kg.)</i>
1978-79	50
1979-80	50
1980-81	50
After April 1981	50

(2) 9, 11, *Exproide*:

The company have reported import of only 200 grams in April 1980 for research Work.

(3) 16-DPA:

25 kgs. of Mexican 16-DPA was reported to have been imported by the company in December 1980 for relative quality evaluation. The company have reported that this quantity was rejected on quality grounds and returned and has not been paid for.

The company is yet to furnish de-details regarding procurement of any intermediate/penultimate of imported origin from within the country during the last three years.

As regards imports/procurement of intermediates/penultimates for the production of Vitamin 'A', the company reported oh 13th November, 1981 that there have been no imports whatsoever by them in any of the Past three years ending March 1981 of either Lemongrass Oil or Betai-onone. They also intimated that they have an export contract with USSR for Betaionone and some quantities of Pseudo-ionone are imported against a valid Advance Licence held by M/s. Sewa Enterprises and are being con-

verted to Betaionone for export. M/s. Glaxo Laboratories (India) Limited have confirmed that no imported Pseudo-ionone has been used in Vitamin 'A' manufacture and their entire production of Vitamin 'A' is from indigenous Lemongrass Oil.

(b) and (c) The question whether M/s. Glaxo are authorised to import penultimates/intermediates for Beta-methasone and its derivatives and Vitamin 'A' in the light of the conditions imposed in the industrial licences granted to the company as well as the Import Policy in force from time to time, is being examined.

#### **Application for grant of Industrial Licences for drug manufacture**

789. SHRI K. V. R. S. BALA-SUBBA RAO; Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of the foreign companies who have applied to his Ministry for the grant of Industrial Licences during the last three years;

(b) the names and capacities of each bulk drug and formulation applied for and whether any of the items involves high technology; and

(c) how many letters of intents and Industrial Licences have been granted to foreign companies during the last three years with name of the items and capacity approved therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) The names of the foreign drug companies, who have applied for the grant of Industrial Licence for the production of bulk drugs and formulations during the last 3 years, together with the names, capacities of each bulk drug/formulations applied for and technology involved therein is given in the Statement. [See Appendix CXX, Annexure No. 27].

(c) 14 Letters of Intent and 3 Industrial Licences have been granted to foreign drug companies for the production of bulk drug/formulations during the last 3 years. Details regarding names of items and capacity approved are given in the Statements. [See Appendix CXX. Annexure No. 28].

#### **Import of Methocarbamol**

790. SHRI K. V. R. S. BALASUBBA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any request for ban on import of Methocarbamol has been received by his Ministry; and

(b) if so, what are the details in this regard and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) M/s. Chemical, Industrial and Pharmaceutical Laboratories Ltd. represented for placing a total ban on the import of Methocarbamol on the ground that they were in a position to meet the full demand of the country. The representation was considered. It was decided that since indigenous production was inadequate to meet the country's demand, no change in the Import Policy in regard to this drug be made.

#### **Advertisements to Regional Newspapers**

791. SHRI KALPNATH RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Central Government have announced to give due weightage to the newspapers published in regional languages in the matter of advertisement;

(b) whether it is also a fact that English dailies though lesser in circulation get priority in advertise-

ments as compared to the papers in the regional languages;

(c) if so, what are the reasons therefor; and

(d) what action Government propose to take to eliminate the difference between English and regional newspapers in the matter of issuing advertisements?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUD-BEN M. JOSHI): (a) No, Sir. However, the advertising Policy effective from 1-10-1980, a copy of which was laid on the Table of the House, provides for certain relaxations regarding eligibility criteria. In the matter of advertisement rates also language papers have been brought at par with English papers in the same circulation range.

(b) No, Sir. Government advertisements are released keeping in view the nature of advertisements and the readership intended to be covered so as to get the widest coverage.

(c) and (d) Do not arise.

#### **Defective billing of Telephone calls**

792. SHRI K. C. SEBASTIAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the defective billing of telephone calls;

(b) what is the total number of complaints alleging excessive billing of telephone charges received from Telephone Subscribers in Delhi Telecom. Circle/Telephone District during the last three years;

(c) what are the procedures adopted to dispose of such complaints of excessive billing;

(d) what steps have been taken to keep accurate metering equipments; and